

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.71042 of 2013

Service Tax Appeal No.71043 of 2013

Service Tax Appeal No.71044 of 2013

(On behalf of Revenue)

(Arising out of Order-in-Appeal No.82-83/RAN/2013 dated 16.05.2013 passed by Commissioner (Appeals) of Central Excise & Service Tax, Ranchi)

Commissioner of Central Excise & Service Tax, Ranchi

605, Mahabir Tower, Main Road, Ranchi-834001

Appellant

VERSUS

M/s Tirupati ASS Limited

Damside, Dhurwa, Ranchi-834004

Respondent

APPEARANCE :

Shri P.K.Ghosh, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...76547-76549/2023

DATE OF HEARING : 04.09.2023

DATE OF DECISION : 04.09.2023

Per Ashok Jindal :

The Appellant-Revenue has prayed for withdrawal of their appeals in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeals are dismissed as withdrawn under National Litigation Policy.

(Pronounced in the open court.)

Sd/-

**(Ashok Jindal)
Member (Judicial)**

Sd/-

**(K.Anpazhakan)
Member (Technical)**

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